

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-216
IB-3475(ND)/2019

IN THE MATTER OF:

Ardiv International LLP.

....APPLICANT

Vs.

M/s Innovative Textiles Ltd. & Anr.

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 3.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI S.K. MOHAPATRA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanket Gupta, Advocate
For the Respondent : Mr. Vishal Ganda, Mr. Ayandeb Mitra, Advocates
For the Intervener :

ORDER

Counsel for the Operational Creditor is present. Counsel for the Corporate Debtor is present. During the course of hearing, it has been pointed out by the counsel for the Corporate Debtor that there is no compliance with Section 9(3)(b) and prayed to dismiss the petition on that ground. Therefore, the Operational Creditor is put on notice that compliance with Section 9(3)(b) shall be made within 10 days, failing which appropriate order will be passed on next date of hearing.

Put up on 19th March 2020.



(S.K. MOHAPATRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA